

\200ITEM No.1-E
(For Judgment)

Court No.4

SECTION IIA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. OF 2007
(Arising out of S.L.P.(Crl.) No.3196/2006)

Bhagwan Bahadure

Appellant (s)

VERSUS

State of Maharashtra

Respondent (s)

Date : 28/09/2007 This Petition was called on for judgment today.

For Appellant (s)

Mr. P.H. Parekh, Adv.
for M/s. P.H. Parekh & Co.

For Respondent(s)

Hon'ble Dr. Justice Arijit Pasayat pronounced

Judgment of the Bench comprising His Lordship and Hon'ble

Mr. Justice Lokeshwar Singh Pant.

Leave granted. The appeal is allowed to the extent
indicated in the signed judgment.

(Neena Verma)
Court Master

(Vijay Aggarwal)
Court Master

Signed Reportable judgment is placed on the file.